

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 44/RP/2018
in Petition No. 235/MP/2017**

Subject : Petition for review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2017.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Adani Power (Mundra) Limited (APMuL) and Ors.

Date of Hearing : 3.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Parties present : Ms. Swapna Seshadri, Advocate, GUVNL
Shri Anand Ganesan, Advocate, GUVNL
Ms. Drishti Singh, Advocate, GUVNL
Ms. Aparajita Upadhyay, Advocate, APMuL

Record of Proceedings

Learned proxy counsel for the Respondent, Adani Power (Mundra) Limited submitted that the arguing counsel in the matter is not available and requested for adjournment. Learned counsel for the Review Petitioner objected the same. However, considering the request of the learned counsel for the Respondent, the Commission adjourned the matter. The Commission observed that no adjournment will be granted in the matter in future.

2. The Review Petition shall be listed for hearing on 17.12.2019.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**